537 Written Answers

ASADHA 31, 1914 (SAKA)

Visit of Viceroy of Bhutanese King to Hyderabad

2283. SHRI GURUDAS KAMAT: Will the PRIME MINISTER be pleased to state:

(a) whether the Government is aware of the recent visit of Viceroy of the King of Bhutan to Hyderabad: and

(b) if so, the purpose of the visit?

THE MINSTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) No, sir. The king of Bhutan does not have a Viceroy.

(b) Does not arise.

Ghost Workers in CIL

2284. SHRI V. SREENIVASA PRASAD: SHRI M.V. CHAN-DRASEKHARA MUR-THY:

Will the Minister OF COAL be pleased to state:

(a) whether the Government have identified 9000 ghost workers in the Coal India Ltd as reported in the Economic Times dated May 2, 1992;

(b) if so, whether the CIL is spending huge amount on ghost workers annually:

(c) if so, the total amount spent thereon during the last three years, year-wise;

(d) the reasons of engaging ghost workers; and

(e) the steps Government propose to take to avoid wasteful expenditure in CIL?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S.B. NYAMA-GOUDA): (a) to (e). Information is being collected and will be laid on the Table of the House.

[Translation]

Employment by KVIC in Bihar States

2285. SHRI RAM LAKHAN SINGH YADAV: SHRI SRIKANTA JENA:

Will the PRIME MINISTER be pleased to state:

(a) whether the Khadi and Village Industry Commision has formulated any scheme to provide employment to educated and uneducated unemployed persons in various stayes:

(b) if so, the details thereof Statewise; and

(c) the number of unemployed persons likely to be benefited by this scheme during the current financial year State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (PROF.P.J. KURIEN): (a) to (c). As far as KVIC s concerned its activities are mainly meant to provide employment to unemployd and underemployed persons in the rural areas of the country, in the various Productive process with low capital cost, as far as possible at their own place. The KVIC's policy emphasis has always been and would comtinue to be on increasing the various production activities in the industrily under its purview by provision of financial assistance, appropriate service facilities such as

539 Written Answers

JULY 22, 1992

supply of raw material, marketing support, training and technical infrastructure. KVIC during 1990-91 provided employment to 48.57 lakh persons in the country. The anticipated level of additional employment in the country under khadi and village industries programmes during 1992-93 will be 1.35 lakhs.

[English]

Setting up of Vanaspati Plant in A.P.

2286. SHRI K.P. REDDAIAH YADAV: Will the PRIME MINISTER be pleased to state:

 (a) whether the Government propose to set up a vanaspati plant in Andhra Pradesh;

(b) if so, the proposed installed capacity of the plant; and

(c) the employment generation capacity thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CON-SUMER AFFAIRS AND PUBLIC DISTUR-BUTION (SHRI KAMALUDDIN AHMED): (a) No, Sir.

(b) and (c). does not arise.

[Translation]

Weights and Measures

2287. SHRI TEJ NARAYAN SINGH: SHRI RAJESH KUMAR:

Will the PRIME MINISTER be pleased to state:

(a) whether without receiving any proper

data, the reliable figures relating to the serious problem of short weights and measures are not available easily and expeditiously:

(b) whether the Consumer Research and Educational Institutions have conducted any study in this regard;

(c) if so, the details thereof; and

(d) whether the Government have any scheme to seek the participation of voluntary organisations in the implementation of the scheme to save the interest of the consumers?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CON-SUMER AFFAIRS AND PUBLIC DISTRI-BUTION (SHRI KAMALUDDINAHMED): (a) Keeping in view the serious problem of short weights and measures each State/UT is having fullfledged enforcement machinery headed by Controller of Weights and Measures. To have effective control a system monitoring and of periodical reporting of enforcement activities have been in use.

(b) The Ministry is not aware of any study conducted by any institution.

(c) Does not arise.

(d) There is no such scheme in particular. However, assistance of voluntary consumer organisations is taken by the State Weights and Measures Organisation from time to time in creating awareness among the masses.

The Standards of Weights & Measures Act, 1976 and the Standards of Weights and Measures (Enforcement) Act, 1985 have been amended in 1986, so that court shall take cognizance of an offence punishable under these Acts upon a written complaints